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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.379 of 2012
Cuttack this the 28th day of July, 2015

B.Mohan Rao Achary...Applicant

-VERSUS-

Union of India & Ors....Respondents

FOR INSTRUCTIONS

1. Wheher it be referred to reporters or not ? *No*
2. Whether it be referred to CAT,PB, New Delhi for being referred to various Benches of the Tribunal or not ? *No*

(R.C.MISRA)
MEMBER(A)

(A.K.PATNAIK)
MEMBER(J)

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*HON'BLE SHRI A.K.PATNAIK, MEMBER(J)
HON'BLE SHRI R.C.MISRA, MEMBER(A)*

B.Mohan Rao Achary
Aged about 53 years
Late B.Bhimatengu Achary
Permanent resident of At/PO-Khodasingi
Berhampur
Dist-Ganjam
At present working as Motor Machinist
Office of CWM/CRW/East Coast Railway
Mancheswar
Bhubaneswar
Dist-Khurda

...Applicant

By the Advocate(s)-M/s..N.R.Routray
S.Mishra
T.K.Choudhury
S.K.Mohanty

-VERSUS-

Union of India represented through

1. The General Manager
East Coast Railway
E.Co.R.Sadan
Chandrakesharpur
Bhubaneswar
Dist-Khurda
2. Chief Workshop Manager
Carriage Repair Workshop
East Coast Railway
Mancheswar
Bhubaneswar
Dist-Khurda
3. Workshop Personnel Officer
Carriage Repair Workshop
East Coast Railway
Mancheswar



Bhubaneswar
Dist-Khurda

By the Advocate(s)-Dr.C.R.Mishra (Res.No.1)

...Respondents

ORDER

R.C.MISRA, MEMBER(A):

At present applicant is working as Machinist in the Office of CWM/CRW/East Coast Railway, Mancheswar. His grievance is directed against the order dated A/7 dated 16.8.2012 whereby and whereunder his request for grant of 1st financial upgradation under the ACP Scheme with effect from October, 2000 in the scale of Rs.4000-6000/- has been rejected by the respondents. In the circumstances, he has sought for the following relief.

- i) To quash the order of rejection dated 16.08.2012 under Annexure-A/7.
- ii) To direct the Respondents to grant 1st financial upgradation with effect from October, 2000 and pay the differential arrear salary by re-fixing his pay in the scale of Rs.4000-6000/-.

2. Shorn of unnecessary details, it would suffice to mention that ^{applicant} ~~he~~ initially joined in the S.E. Railways with effect from 29.3.1988 as a Skilled Artisan (Turner) in the scale of Rs.950-1500/- vide order dated 15.03.1988. Thereafter, he was sent for training for a period of six months. On completion of training, he was allowed to continue in the post in question in the scale of Rs.950-1550/- and in the end, his service was regularized vide order dated 4.6.1997 against the existing post of Skilled Artisan Gr.III carrying the scale of Rs.950-1500/-. In



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this background, applicant claims that his training period till the date of his regularization in service should be taken into account for the purpose of grant of 1st financial upgradation under the ACP Scheme.

3. It is the case of the respondents that applicant was appointed as Trainee Artisan with stipendiary pay and his service was regularized against working post with effect from 4.6.1997. Therefore, the period from 29.3.1988 to 03.06.1997 ~~was~~ were treated as training as there was no scope at all to regularize him in the absence of regular working post. This being the position, it has been stated by the respondents that rightly his service was taken into account for granting 1st financial upgradation under the ACP Scheme on completion of 12 years regular service from 4.6.1997.

4. From the above, the sole point discernible is whether the period spent under training till the date of regularization of his service is reckonable for the purpose of grant of 1st financial upgradation under the ACP Scheme.

5. The above point has already been settled by the decision of this Tribunal dated 22.03.2012 in O.A.No.192 of 2010 as the same has been upheld by the Hon'ble High Court vide order dated 06.02.2013 in W.P.C.No.12425 of 2012 and thereafter, the matter on being appealed of in SLP (C) No.11040 of 2013, the Hon'ble Supreme Court dismissed the same vide order dated 02.08.2013. Following the above decision, this Tribunal, later

on also granted similar relief to the applicant in O.A.No. 411 of 192 of 2010. Therefore, in our considered view, the point in issue being set at rest, we have no hesitation to hold that the period spent under training till the date of regularization of his service is reckonable for the purpose of grant of 1st financial upgradation under the ACP Scheme. Accordingly, we quash the impugned order dated 16.08.2012(A/7) and direct the respondent-Railways to reconsider the claim of the applicant for grant of 1st ACP with effect from October, 2000, by conducting a review Screening Committee meeting and subject to fulfillment of other conditions, he be so granted with consequential financial benefits.

6. The above exercise shall be completed within a period of 120 days from the date of receipt of this order.

7. In the result, the O.A. is allowed to the extent indicated above. However, there shall be no order as to costs.

(R.C.MISRA)
MEMBER(A)


(A.K.PATNAIK)
MEMBER(J)

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